

**OFFICE OF THE PRL.DISTRICT AND SESSIONS JUDGE, KHAMMAM**

**RESTRICTION ORDERS**

**Present:- Sri M. Laxman,**  
Prl. District and Sessions Judge,  
Khammam.

**Sub:- COVID – 19 Pandemic -** Issuance of Prohibition orders in the premises of District Court Complex at Khammam in view to restrain the spread of Covid-19 – Orders – Issued.

**Ref:** Hon'ble High Court's letter Roc No. 394/SO/2020, dated 27.06.2020

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**PROC. ORDER DIS.NO. 1908 /ADM/DCK/DT: 02.07.2020**

The Hon'ble High Court vide reference cited above ordered for close of regular work in subordinate courts till 20.07.2020 and permitted the Advocates to file the cases only online in extreme urgent matters in view of Covid-19 pandemic.

In view of the above the Prl. District and Sessions Judge, Khammam is hereby passing restriction orders till 20.07.2020 in the premises of District Court Complex at Khammam with the following conditions:

1. The entry in to the premises is strictly restricted. The staff members of all the Courts working in the premises and the Advocates who are having matters to be argued through V.C are alone permitted.
2. The vehicles of the staff and the advocates will be allowed into the premises till 10.30 A.M only. No vehicles is allowed into the premises after 10.30 A.M.,
3. No person is entertained to do any type of activities such as notary, job typing, Photocopying etc., in the premises.
4. There will not be any gathering in the premises without maintaining physical distance.
5. No person is allowed to move unnecessarily in the Court corridors or in the open premises.
6. Every person who enters the premises must wear the face mask otherwise they will not be permitted to the premises.
7. The staff members are directed to show their Identity cards at the time of entering the premises.

8. The Advocates has to mention the reason for entering the premises such as mentioning court name and case number and they are permitted only to the Prl. Junior Civil Judge's Court hall, Khammam from where they have to address arguments through V.C.
9. The parties/ sureties are only permitted from 2.30 P.M to 5.00 P. M., into the Court Hall of Prl. Junior Civil Judge's Court, Khammam where the facility of V.C is arranged.
10. The Advocates/ Parties are permitted to file court fee and to receive certified copies at the counter of Copying Section and they are permitted to drop the cheques in the drop box. The Advocates are permitted to drop the further particulars regarding Law officers in the drop box. After completion of the said work the Advocates/ Parties must have to leave the premises.
11. The staff, litigant public and Advocates shall cooperative the security persons who are posted at the entrance gate.

Any deviation of the above conditions will attract the penalization.

  
**PRL.DISTRICT AND SESSIONS JUDGE,**  
**KHAMMAM.**

To

1. All the Judicial Officers working in the headquarters at Khammam (with a request to circulate among the staff members working under their control)
2. The Commissioner of Police, Khammam (for information)
3. The President/ Secretary, District Bar Association, Khammam (with a request to circulate among the members of Bar Association and to cooperate)